

- (i) Every family in which there has been adult death. . . . . Rs. 750 p.m.
- (ii) Every claimant in the total and permanent disablement category. . . . . Rs. 500 p.m.
- (iii) Every claimant in the category of temporary, permanent and partial disablement . . . . . Rs. 3000 lump sum
- (iv) Every claimant in the category of permanent injury not amounting to permanent and temporary disablement. . . . . Rs. 1000 lump sum

The Government of Madhya Pradesh have taken a number of steps to provide comprehensive relief and rehabilitation to the victims of the Bhopal gas tragedy. These include relief measures like *ex-gratia* payment to the next kin of the dead as well as the affected families, including widows and destitutes, and nutritional support to children and lactating mothers. New medical institutions have been established and existing medical facilities have been strengthened to provide effective medical treatment to the victims. Steps have also been taken to rehabilitate the victims by providing them with training and employment facilities and providing loans/subsidies for self-employment. Steps have also been taken to improve the immediate environment of the affected localities.

(b) The Central Government has so far given Rs. 101.62 crores to the Government of Madhya Pradesh as loan and advances.

(c) Accordingly to the information given by Government of Madhya Pradesh, the total number of Bhopal Gas victims who died is 3677. This figure is not final as deaths continue to take place even now from effects of exposure to toxic gases on the night of the disaster. It is difficult to indicate the number of persons suffering from the life long ailments, as the effect of MIC gas are likely to manifest over a long period of time.

#### **Package deal to the dentists of CGHS**

**744. SHRI BANDHU MAHTO :**  
Will the Minister of HEALTH AND

**FAMILY WELFARE** be pleased to state:

(a) whether it is a fact that the package deal offered to the striking dentists of CGHS in 1987 has not been implemented so far;

(b) if so, what are the reasons therefor; and

(c) by when it is likely to be implemented?

**THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY):** (a) to (c) A statement showing the action taken on the Memorandum of Settlement entered into with Joint Action Council of Service Doctors including Dentists of CGHS in 1987 and 1989 is enclosed. [See Appendix CLIII, Annexure No. 31.]

#### **Utilisation of natural gas for electricity generation and industrial purposes**

**745. SHRI VITHALBHAI M. PATEL:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact the natural gas is being burnt instead of being utilised for producing electricity or in industry;

(b) if so, what is the total quantity of gas which is being burnt daily in different off-shore and on-shore oilfield.